

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
IA No.19 of 2014, IA No.34 of 2014 & IA No.58 of 2014 in
Appeal No.14 of 2014**

Dated: 22nd May, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Bharat Petroleum Corporation Ltd.
(s)**

.... Appellant

Versus

Sabarmati Gas Ltd. and Others

Respondent (s)

Counsel for the Appellant(s) : Mr. Rajat Navet

Counsel for the Respondent(s) : Mr. Gopal Jain, Sr. Adv.
Mr. Piyush Joshi,
Ms. Sumiti Yadava for SGL
Mr. Prashant Bezboruah and
Ms. Sonali Malhotra for PNGRB
Mr. Ramji Srinivasan, Sr. Adv.,
Mr. Ankit Jain,
Ms. Iti Aggarwal for R-2, GAIL

Order

It is noted that our Order dated 25.04.2014 has been challenged by the Appellant in the Hon'ble Delhi High Court and an Interim Order dated 12.05.2014 has been passed by the Hon'ble High Court in this regard. Therefore, we are of the opinion that it would not be appropriate for this Tribunal to take up the matter at this stage for final disposal.

The matter will be posted for further hearing only after the disposal of the above Writ Petition by the Hon'ble High Court.

**(Nayan Mani Borah)
Technical Member (P&NG)**

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**(Justice M. Karpaga Vinayagam)
Chairperson**